SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ECO AUTO COMPONENTS LIMITED

SL. NO.	PARTICULARS	DETAILS
1	Name of corporate debtor	Eco Auto Components Limited
2	Date of incorporation of corporate debtor	25th August, 1971
3	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Delhi & Haryana Ministry of Corporate Affairs
4	Corporate Identity No. / ~~Limited Liability Identification No.~~ of corporate debtor	U34300HR1971PLC005761
5	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** Plot No-388 Sector-24, Faridabad, Haryana-121004
6	Date of closure of Insolvency Resolution Process	01st February, 2024 [Till the time order of Liquidation passed by the Hon'ble NCLT]
7	Liquidation commencement date of corporate debtor	01st February, 2024 [However, Resolution Professional has intimated regarding NCLT Order vide email dated 8th February, 2024]
8	Name and registration number of the insolvency professional acting as liquidator	**Name:**Sudhanshu Gupta **Registration Number:** IBBI/IPA-002/IP-N00216/2017-18/10668
9	Address and e-mail of the liquidator, as registered with the Board	**Address:**311, Agarwal Chamber-2 , Plot No. 30,31 Veer Savarkar Block, opp. Metro Pillar No-58, Shakarpur, East, New Delhi, Delhi-110092 **Email Id:**sg_1973@rediffmail.com
10	Address and e-mail to be used for correspondence with the liquidator	**Address for Correspondence:** 311, Agarwal Chamber –II, Plot No. 30-31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, Delhi-110092 (India) **Email Id for Correspondence:** liquidation.ecoauto@gmail.com
11	Last date for submission of claims	09th March, 2024

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench has ordered the commencement of liquidation of the Eco Auto Components Limited on 01st Day of February, 2024.

The stakeholders of Eco Auto Components Limited are hereby called upon to submit their claims with proof on or before 09th March, 2024, to the liquidator at the address mentioned against item No.10.

Sudhanshu Gupta

SUDHANSHU GUPTA
INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N00216/2017-18/10668

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

SUDHANSHU GUPTA INSOLVENCY PROFESSIONAL IBBI/IPA-002/IP-N00216/2017-18/10668

Sudhanshu Gupta
Liquidator
In the matter of Eco Auto Components Limited
Regn. No. – IBBI/IPA-002/IP-N00216/2017-18/10668
311, Agarwal Chamber –II, Plot No. 30-31, Veer Savarkar Block,
Opp. Metro Pillar No. 58,Shakarpur, Delhi-110092 (India)
E-Mail: sg_1973@rediffmail.com

Date: 09.02.2024
Place: Delhi

SCHEDULE II
[FORM B]
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ECO AUTO COMPONENTS LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	**ECO AUTO COMPONENTS LIMITED**
2	Date of incorporation of corporate debtor	25.08.1971
3	Authority under which corporate debtor is incorporated /registered	Registrar of Companies Delhi & Haryana, Ministry of Corporate Affairs
4	Corporate Identity No. / ~~Limited Liability Identification No.~~ of corporate debtor	U34300HR1971PLC005761
5	Address of the registered office and principal office (if any) ofcorporate debtor	**Registered Office :** Plot No-388 Sector-24, Faridabad, Haryana-121004
6	Date of closure of Insolvency Resolution Process	01.02.2024 [Till the time order of Liquidation passed by the Hon'ble NCLT]
7	Liquidation commencement date of corporate debtor	01.02.2024 [However, Resolution Professional has intimated regarding NCLT Order vide email dated 08.02.2024]
8	Name and registration number of the insolvency professional acting as liquidator	**Name :** Sudhanshu Gupta **Registration Number:** IBBI/IPA-002/IP-N00216/2017-18/10668
9	Address and e-mail of the liquidator, as registered with the Board	**Address :** 311, Agarwal Chamber-2 , Plot No. 30, 31 Veer Savarkar Block, opp. Metro Pillar No-58, Shakarpur, East, New Delhi, Delhi-110092, **Email Id:** sg_1973@rediffmail.com
10	Address and e-mail to be used for correspondence with the liquidator	**Address for Correspondence:** 311, Agarwal Chamber–II, Plot No. 30-31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, Delhi-110092 (India) **Email Id for Correspondence :** liquidation.ecoauto@gmail.com
11	Last date for submission of claims	09.03.2024

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench has ordered the commencement of liquidation of the Eco Auto Components Limited on 01st Day of February, 2024.

The stakeholders of Eco Auto Components Limited are hereby called upon to submit their claims with proof on or before 09th March, 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Date : 09.02.2024 Sudhanshu Gupta
Place : Delhi Liquidator
In the matter of Eco Auto Components Limited
Regn. No. – IBBI/IPA-002/IP-N00216/2017-18/10668
311, Agarwal Chamber –II, Plot No. 30-31, Veer Savarkar Block
Opp. Metro Pillar No. 58,Shakarpur, Delhi-110092 (India)
E-Mail: sg_1973@rediffmail.com

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VIDHATA METAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	VIDHATA METAL PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	07-03-2008
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Delhi
4.	Corporate Identity Number of Corporate Debtor	U27310DL2008PTC175013
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Registered Office: ROOM NO. 2, 2ND FLOOR, HOUSE NO. 280 POCKET-7, SECTOR-24, ROHINI, North West, DELHI, Delhi, India, 110085
6.	Insolvency Commencement Date in respect of the Corporate Debtor	06-02-2024 (The Order Dated 06-02-2024 was communicated to IRP on 08-02-2024)
7.	Estimated date of closure of Insolvency Resolution Process	04-08-2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Ashish Vyas Registration No: - IBBI/IPA-001/IP-P-01520/2018 -2019/12267
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:B-1A Viceroy Court CHS, Thakur Village,Kandivali (East), Mumbai Suburban, Maharashtra- 400 101 Email id: -ashishvyas2006@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address: -**A-402 Suashish IT Park, Dattapada Road Borivali (East), Mumbai 400066. Email id:-cirp.vidhatametal@dimax.in
11.	Last date for submission of claims	20-02-2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a)Forms can be downloaded from:https://ibbi.gov.in/home/downloads (b)Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of theVIDHATA METAL PRIVATE LIMITEDon 06-02-2024(The Order Dated 06-02-2024 was communicated to IRP on 08-02-2024)vide order in Company Petition No. (IB)- 170(ND)/2023.
The creditors of VIDHATA METAL PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before20thFebruary,2024 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. - Not Applicable
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date: 10th February 2024 Mr.Ashish Vyas
Place: Mumbai IRP of VIDHATA METAL PRIVATE LIMITED

STATE BANK OF INDIA

POLLACHI BRANCH - (00899)
1,PALGHAT ROAD, POLLACHI, COIMBATORE DT, TAMILNADU-642 001

POSSESSION NOTICE

(Rule -8(1) (For Immovable property)

Whereas the undersigned being the authorized officer of the **STATE BANK OF INDIA POLLACHI BRANCH** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.54 of 2002) and in exercise of powers conferred under section **13(12)** read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **21.11.2023**. calling upon the **(1.) M/S. YOGIC FOODS PRIVATE LIMITED, U-101,** ANUPAM APARTMENT, EAST ARJUN NAGAR, NEW DELHI – 110032, **(2.) M/S. YOGIC FOODS PRIVATE LIMITED,** 342, RAM NAGAR, KRISHNA NAGAR, DELHI – 110 051. **(3.) M/S. YOGIC FOODS PRIVATE LIMITED,** 1/80, MEENKARAI ROAD, S.F.No. 57/1, AMBARAMPALAYAM SUNGAM,POLLACHI – 642 103. **(4) SHRI. RAVI RAINA, S/O. RAINA,** C-99, SECTOR – 21, JAL VAYU VIHAR, NOIDA - UTTAR PRADESH- 201 301. **(5) SHRI.DILIP DIVAKARAN, S/O. DIVAKARAN,** AMBEELIYATHU KIZHAKKETHIL, CHUNNA KARA – SOUTH, CHARUMMODU, POST- AZAPPUAHA DIST- KERALA – 690 505. **(6) SMT.REENA .G.T. (GUARANTOR) D/O. GEEVARGHESE THANGACHAN,** ARCHANAYIL, CHEPARA, ODANAVATTOM, KOTTARAKARA, KERALA. **(7) SHRI.VELAYUTAHN PONNAPPAN, S/O. VELAYUTHAN,** 61- 6TH STREET, CHOWDRY NAGAR,VALASARAVAKKAM, CHENNAI- 600 087 to repay the amount mentioned in the notice being **Rs.30,36,595/- (Rupees Thirty Lakhs Thirty Six Thousand Five Hundred Ninety Five Only)** as on 21.11.2023. Within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the **SMT.REENA .G.T.** guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rules on this **07TH day of FEBRUARY 2024**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA, for an amount of **Rs.30,36,595/- (Rupees Thirty Lakhs Thirty Six Thousand Five Hundred Ninety Five Only)** and interest and costs thereon.

DESCRIPTION OF IMMOVABLE PROPERTY

The Property is Owned by SMT.REENA. G.T. (POWER OF ATTORNEY TO – SHRI.DILIP DIVAKARAN

DOCUMENT NUMBER : 2661/2010- Dt:23/06/2010

PROPERTY SITUATED IN KERALA STATE

PROPERTY VIZ, **04.05.ARES (or) 10 Cent (or) 4,359 Sqft, Vacant Land** IN RE SURVEY NUMBER 262/1/2/2, IN BI. No.22, IN KOTTARAKARA VILLAGE, KOLLAM DISTRICT – KERALA, TOTAL EXTENT OF 4.05 ARES. FOLLOWING BOUNDARIES : **NORTH BY :** PROPERTY OF SINDHU, **SOUTH BY :** PANCHAYATH ROAD, **EAST BY :** PROPERTY OF SURESH, **WEST BY :** PROPERTY OF SINDHU DILEEP.

Together with land and building and all other appurtenance legal rights thereon.

Date : 07.02.2024
Place : POLLACHI

AUTHORISED OFFICER
STATE BANK OF INDIA
POLLACHI BRANCH

केनरा बैंक (भारत सरकार का उपक्रम) Canara Bank (A Govt. of India Undertaking)

DEMAND NOTICE

Branch: SME, Sun Towers, Mehrauli Road, Sukhrali, Gurgaon-122001

Whereas, The undersigned being the Authorized Officer of **Canara Bank** issued Demand Notice U/S 13(2) of SARFAESI ACT 2002 to the Borrower / Guarantor / Mortgagor herein in below mentioned consequent upon the dispatch of each notices through registered post and return back undelivered from the borrower/guarantor/mortgagor address. Through this publication they are hereby called upon to repay the amount within 60 days from the date of publication for said notice failing which, bank will take the possession of immovable and movable property/ies and will sell it through the process in exercise of powers conferred U/S 13(2) read with the rule 8 and 9 of the Security Interest (Enrolment) Rules 2002. The borrower / guarantor / mortgagor in particular and the public in general is hereby cautioned not to deal with the immovable / movable property/ies and any dealing with the immovable / movable property/ies mentioned below will be subject to the charge of **Canara Bank** for the outstanding amounts and Interest thereon & other charges.

Name and Address of Borrower(s) / Guarantor(s)	Description of the Immovable Properties	Amt. Due as per Demand Notice	Date of Demand Notice / Date of NPA
Borrower: Sh. Vinod Kumar, Prop. Vats Diary S/o Sh. Khazan Singh, 342/351, Gali No. 4, Samalka Via Kapashera, New Delhi-110037. **Guarantors: 1.** Sh. Nitin Vats S/o Sh. Vinod Kumar, 342/351, Gali No. 4, Samalka Via Kapashera, New Delhi-110037. **2.** Smt. Leeavati W/o Sh. Vinod Kumar, 342/351, Gali No. 4, Samalka Via Kapashera, New Delhi-110037.	**1.** Property comprised in Khasra No. 58(1-18), 78//11(2-0), 78//13/2(0-7) & 78//16(1-9) to the exent 1/40th share measuring 142.50 sq yards situated in extended Lal dora abadi of village Samalka, Near Kapashera, New Delhi. **2.** Property comprised in & co-shared part of Khasra No. 58(1-18), 78/11(2-0) to the extent of 1/16th share measuring 235.37 sq yards in extended abadi of Village Samalka, Near Kapashera, New Delhi. **Name of Title Holder:** Smt. Leelavati W/o Sh. Vinod Kumar.	**Rs. 4,70,38,073.39** (Rupees four crore seventy lakh thirty eight thousand seventy three and paisa thirty nine only), together with further interest and incidental expenses and costs.	02.02.2024 / 02.05.2013

Date: 10.02.2024 **Place:** Gurgaon **Sd/- Authorised Officer, Canara Bank**

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of immovable property mortgaged to IIFL Home Finance Limited (Formerly Known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98,Udyog Vihar, Phase-IV,Gurgaon-122015.(Haryana) and **Branch Office at:-"Office No 1, First Floor, Mahaluxmi Metro Tower, Plot No. C -1,Sector - 4, Vaishali, Ghaziabad, Uttar Pradesh - 201010 "/ "Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom,Moti Nagar, New Delhi"**under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website:www.iiflonehome.com

Borrower(s) / Co-Borrower (s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price / Earnest Money Deposit (EMD)
1. Mrs. Preeti 2. Mr.Akash (Prospect No. IL10226189)	**24-Feb-2023 & Rs.15,62,188/-** (Rupees Fifteen Lakh Sixty Two Thousand One Hundred Eighty Eight Only) **Bid Increase Amount Rs.20,000/-** (Rupees Twenty Thousand Only)	All that part & parcel of the property bearing Flat No: Tf-3, on Third Floor, Back R.H.S., 1 Bhk, with Carpet Area Ad Measuring 290 Sq.Ft., and Super Built Up Area Ad Measuring 385 Sq. Ft., on Plot No 133, Vikram Enclave, Vill-Pasonda, Shalimar Garden Extn., Ghaziabad, Uttar Pradesh, 201005, India. **(Built up area;- 400 sq.ft., Carpet area;-320 sq. ft.)**	**27-Oct-2023 Total Outstanding as On Date 05-Feb-2024 Rs.17,07,599/-** (Rupees Seventeen Lakh Seven Thousand Five Hundred Ninety Nine Only)	**Rs. 9,00,000/-** (Rupees Nine Lakh Only) **Earnest Money Deposit (EMD) Rs. 90,000/-** (Rupees Ninety Thousand Only)
1. Mr. Sachin Kumar 2. Mrs. Barkha (Prospect No IL10108952)	**27-May-2023 & Rs.21,12,812/-** (Rupees Twenty One Lakh Twelve Thousand Eight Hundred Twelve Only) **Bid Increase Amount Rs. 25,000/-** (Rupees Twenty Five Thousand Only)	All That Part & Parcel of The Property Bearing Built-Up Back Side Third Floor (Right Hand Side) With Roof/Terrace Rights Pvt. No. (Flat No.) -402, Carpet Area 400 Sq. Ft., Super Built-Up Area 423 Sq. Ft., In Area of Portion of Above Said Property Bearing No. B-17, out of Khasra No. 502, With Common Rights To Use Entrance/Gate, Stair Case And Passage Alongwith One Small Car Parking Space On Ground Floor, Situated In The Area Of Village Nawada And The Colony Known As Bhagwati Garden, In Block-B, Uttam Nagar, New Delhi-110059.	**04-Nov-2023 Total Outstanding as On Date 05-Feb-2024 Rs.23,42,094/-** (Rupees Twenty Three Lakh Forty Two Thousand Ninety Four Only)	**Rs. 17,00,000/-** (Rupees Seventeen Lakh Only) **Earnest Money Deposit (EMD) Rs. 1,70,000/-** (Rupees One Lakh Seventy Thousand Only)
1.Mr.Vivek Kumar 2.Mrs. Poonam kumari Kumari (Prospect No. IL10002647)	**26-Nov-2022 & Rs.8,89,184/-** (Rupees Eight Lakh Eighty Nine Thousand One Hundred Eighty Four Only) **Bid Increase Amount Rs.20,000/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing Flat No C-3283, Area Admeasuring 353 Sq.Ft. Carpet Area and 505 Sq.Ft. Super Built Up, Type-C,Third Floor, Tower-39 , Dinesh Nagar, Pilkhuwa , Ghaziabad 245304 , National Capital Region, India.	**Date of Possession 10-Jan-2023 Total Outstanding As On Date 05-Feb-2024 Rs.12,61,042/-** (Rupees Twelve Lakh Sixty One Thousand Forty Two Only)	**Rs. 4,00,000/-** (Rupees Four Lakh Only) **Earnest Money Deposit (EMD) Rs.40,000/-** (Rupees Forty Thousand Only)

Date of Inspection of property 23-Feb-2024 1100 hrs -1400 hrs | **EMD Last Date 26-Feb-2024 till 5 pm.** | **Date/ Time of E-Auction 28-Feb-2024 1100 hrs-1300 hrs.**

Mode Of Payment:- EMD payments are to be made vide online mode only. To make payments you have to visit https://www. iiflonehome.com and pay through link available for the property/ Secured Asset only.
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction **For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-9902879xxxxx followed by Prospect Number, d) IFSC Code:- SCBL0036001, e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.**

TERMS AND CONDITIONS:-
1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website https: //www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- auction.hl@iifl.com, Support Helpline Numbers: @ 1800 2672 499**
7. **For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hl@iifl.com**
8. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
9. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
10. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002
The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost

Place:- Delhi/ Ghaziabad, Date: 24-Jan-2024 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

बैंक ऑफ महाराष्ट्र Bank of Maharashtra भारत सरकार का उद्यम
एक परिवार एक बैंक

Joy Tower, C 20 , 2nd Floor, 1/1A, C Block, Phase 2 Industrial Area , Sector 62, NOIDA, Gautam Buddha Nagar Uttar Pradesh 201301 ZONAL OFFICE
Head Office: Lokmangal,1501,Shivajinagar, Pune-5

Appendix-IV-A [See provisio to rule 8(6)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorised Officer of **Bank of Maharashtra** Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **15.03.2024** for recovery of below mentioned amount plus interest till the date of realization and costs, charges and expenses due to the **Bank of Maharashtra** Secured Creditor from below mentioned borrowers & Guarantor deatils are hereunder :

Sl. No.	Name of Borrower	Amount Due	Short description of the immovable property with known encumbrances	Reserve Price / EMD Amt. / Bid Increase Amt
ROORKEE BRANCH				
1.	**1-Kaushar Jahan W/o Mr Nawab Partner of M/s Hindustan Pipe And Fitting R/o Hno 43, Village Madhopur Hazaratpur Roorkee, Uttrakhand 247667 2- Mohd Aamil S/o Mr Irfan Ahmed Partner of M/s Hindustan Pipe And Fitting R/o Hno 408 Village Nanheda Anantpur, Haridwar, Uttrakhand 247668 3- Mohd Aamil S/o Mr Irfan Ahmed (Guarantor) R/o Hno 408 Village Nanheda Anantpur, Haridwar, Uttrakhand 247668**	**Rs. 60,13,181.40 + interest and other charges / expenses w.e.f. 01.12.2022**	Equitable Mortgage of Property at Chak no 882, Gata no 1135, 1138, 1139, 1140, 1146,1147,1212,1234 to 1237, Village Sikanderpur Bhainswal, Paragna & Bhagwanpur, Tehsil Bhagwanpur, Distt Haridwar, Uttarakhand-247667 **Owned by Mrs Jamsida W/o Sh Irfan** Bounded as : North: Land of Mohsin S/o Nawab Ali, East: Road 15'-0" Wide, West: Land Of Muntajeer, South: Remaining land of Mansoor and Rukhsar **PHYSICAL POSSESSION**	**Rs 27,40,000.00** / **Rs 2,40,000.00** / **Rs. 5000.00**
2.	**1. Mrs. Meena W/o Mr. Ram Kumar Chaudhary (Borrower) R/o H.No.43, Daksh Enclave, Rawali Mehdood, Post Bahadrabad, Near Saibaba Mandir, Tehsil & District, Haridwar, Uttarakhand-249402 2. Mr. Ram Kumar Chaudhary S/o Mr. Govardhan Chaudhary (Co-Borrower) R/o H.No. 43, Daksh Enclave, Rawali Mehdood, Post Bahadrabad, Near Saibaba Mandir, Tehsil & District, Haridwar, Uttarakhand-249402**	**Rs. 19,23,173.00 + interest and other charges / expenses w.e.f. 07.10.2023**	Property bearing on Part of Khasra No. 447, Mauja Village Rawali Mehdood, outside limit of Nagar Palika Parishad Shivalik Nagar,Pargana Jwalapur, Tehsil & District Haridwar, Uttarakhand-249402 admeasuring 1503.60 sq feet or 139.74sq meter, Part of Residential Plot 39, 40 & 41,bounded as following:-North: 20ft wide Road, side Measuring-30ft, East: Part of Plot No 39,40 & 41, Side Measuring- 50.12ft, West: Part of Plot No 39, side Measuring- 50.12ft, South: Property of Other- Side Measuring-30ft **Property owned by Mrs. Meena W/o Ram Kumar Chaudhary** **PHYSICAL POSSESSION**	**Rs 14,20,000.00** / **Rs 1,42,000.00** / **Rs. 5000.00**
HARIDWAR BRANCH				
3	**1. Mr. Dilip Singh S/o Mr. Gaya Prasad Singh, Sanskriti Mahavidhyalay, Bhupatwala, Haridwar -Uttarakhand-249410 2. Mrs. Savita W/o Mr. Dilip Singh , Sanskriti Mahavidhyalay, Bhupatwala, Haridwar-Uttarakhand-249410**	**Rs. 24,20,239.00 + interest and other charges / expenses w.e.f. 03.05.2023**	Mortgage of all Pieces and Parcels of Land and building constructed on Residential Plot No C-20 part of Khasra No 18m, (admeasuring 1000sq ft or 92.93 sq meter) mauja Situated in Village –Noorpur Panjanhedi, Pargana-Jwalapur Tehsil & Distt.Haridwar, Sale Deed No 5668 dated 11/11/2020 Registered in the office of Sub registrar 2nd Haridwar on 11/11/2020 **(Owner Mr. Dilip Singh S/o Sh. Gaya Prasad Singh) Bounded as:-** North: land measuring 20ft, 20" wide Road, East: land measuring 50ft, -Plot No C-19, West: land measuring 50ft, Plot No-C-21, South: land measuring209ft, Other Property **PHYSICAL POSSESSION**	**Rs 14,30,000.00** / **Rs 1,43,000.00** / **Rs. 5000.00**
ALIGARH BRANCH				
4.	**1. Mr Shayam Babu S/o Bheekam Singh 162 Kamalpur Road, Purani Puliya Nagla Mansingh Koil, Aligarh, UP 202001 2. Mrs. Shivani Devi W/o Mr Shayam Babu, 162 Kamalpur Road, Purani Puliya Nagla Mansingh Koil, Aligarh, UP 202001**	**Rs. 18,34,194.00 + interest and other charges / expenses w.e.f. 21.07.2023**	Equitable Mortgage of residential plot area 99.49 sq mtr or 119 sq yard which is part of khet no 26 situated at Alinagar P&T Koil Aligarh in name of Mr Shyam. **Boundries as follows:** North- Measurement 50 ft after arazi seller, East- Measurement 21.42 ft after rasta 20 ft wide, West- Measurement 21.42 ft after plot other, South- Measurement 50 ft after arazi seller **PHYSICAL POSSESSION**	**Rs 7,00,000.00** / **Rs 70,000.00** / **Rs. 5000.00**

Date and Time of e-Auction : 15.03.2024 From 2 P.M. TO 5 P.M. with auto extension for 10 min. in case bid is placed within 10 min.

Date & Time of Inspection of Property : 11.03.2024 to 13.03.2024 time 11.00 a.m. to 4.00 p.m.
For detailed terms and conditions of the sale, please refer to the link provided in Bank of Maharashtra Secured Creditor's website i.e. **https://bankofmaharashtra.in/propsale.asp & also on E-bikray portal http://ibapi.in**
For any assistance, Contact Person: Shri Raja Ram Mohan Ray, Authorised Officer, Noida Zone, Mob.: 8087772771
For Registration and Login and bidding Rules visit https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp
STATUTORY 30 DAYS SALE NOTICE FOR SUBSEQUENT SALE UNDER RULE 8(6) AS PER AMENDED SARFAESI ACT 2002 The borrower/guarantor are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Date - 09.02.2024 **Authorized Officer, Bank of Maharashtra**

IL&FS ENERGY DEVELOPMENT COMPANY LIMITED

Registered office: Unit # 101, First Floor, ABW Rectangle - 1, Saket District Centre, Saket, New Delhi - 110017.
CIN-U40300DL2007PLC163679

Statement of Unaudited Standalone Financial Results for the Quarter ended 31st December 2023
(Amount in Rs Millions)

S. No.	Particulars	Quarter Ended December 31, 2023 (Unaudited)	Quarter Ended December 31, 2022 (Unaudited)	Nine months ended December 31, 2023 (Unaudited)	Nine months ended December 31, 2022 (Unaudited)	Year ended Year ended March 31, 2023 (Audited)
1	Revenue from Continuning operations	0.32	-	1.15	3.58	4.57
2	Net Profit / (Loss) for the period/year from Continuning operations (before Tax, Exceptional and/or Extraordinary items)	10.34	107.64	695.37	224.06	264.32
3	Net Profit / (Loss) for the period/ year before tax from Continuning operations (after Exceptional and/or Extraordinary items)	10.34	107.64	695.37	224.06	264.32
4	Net Profit / (Loss) for the period/year after tax from Continuning operations (after Exceptional and/or Extraordinary items)	10.34	107.64	695.37	224.06	264.32
5	Net Profit / (Loss) for the period/ year after tax from Discontinuning operations	-	2.05	-	6.41	6.41
6	Total Comprehensive Income for the period/year from Continuning operations [Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax)]	10.34	109.69	695.37	230.47	271.63
7	Paid -up Equity Share Capital (Excludes CCPs)	12,835.65	12,835.65	12,835.65	12,835.65	12,835.65
8	Reserves (excluding Revaluation Reserve)	(51,431.51)	(52,163.77)	(51,431.51)	(52,163.77)	(52,122.62)
9	Networth (excluding Revaluation Reserve)	(38,249.25)	(38,981.51)	(38,249.25)	(38,981.51)	(38,940.36)
10	Paid -up DebtCapital / Outstanding Debt / Subordinated Liabilities (including interest)	39,988.76	45,812.15	39,988.76	45,812.15	45,811.81
11	Debt Equity Ratio (Debt based on net bank balance)*	Not determinable	Not determinable	Not determinable	Not determinable	Not determinable
12	Earnings per share (EPS)					
	- Basic (Rs.)	0.01	0.08	0.53	0.17	0.20
	- Diluted (Rs.)	0.01	0.08	0.53	0.17	0.20
13	Capital Redemption Reserve			-	-	-
14	Debenture Redemption Reserve	673.61	673.61	673.61	673.61	673.61
15	Debt Service coverage Ratio	NA	NA	NA	NA	NA
16	Interest Service Coverage Ratio	NA	NA	NA	NA	NA

Notes to Financial Results
* Net worth negative hence not determinable
The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the websites of the Stock Exchange- BSE websites www.bseindia.com and Company's website www.ilfsenergy.com.

Sd-
Place: Delhi Ritendra Bhattacharjee
Date: February 9, 2024 CFO

CORRIGENDUM*

SHARDA MOTOR INDUSTRIES LIMITED

REGD. OFFICE: D-188, OKHLA INDUSTRIAL AREA, PHASE-I, NEW DELHI-110020
CIN: L74899DL1986PLC023202
Tel.: +91-11-47334100 Fax: +91-11-26811676
E -Mail: investorrelations@shardamotor.com, Website: www.shardamotor.com

STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER & NINE MONTH ENDED DECEMBER 31, 2023
(All amounts are in Rs. lakhs, unless otherwise stated)

S. No.	Particulars	Standalone Quarter Ended 31.12.2023 (Unaudited)	Quarter Ended 30.09.2023 (Unaudited)	Quarter Ended 31.12.2022 (Unaudited)	Nine Months Ended 31.12.2023 (Unaudited)	Nine Months Ended 31.12.2022 (Unaudited)	Year Ended 31.03.2023 (Audited)
1	Total revenue from operations	68,911.64	76,265.08	68,600.11	2,10,586.85	2,01,177.13	2,69,993.58
2	Net profit/(loss) for the period/year (before Tax, Exceptional and /or Extraordinary items)	10,158.79	10,480.64	6,209.81	28,034.47	19,472.39	27,531.25
3	Net profit/(loss) for the period/year (before Tax, after Exceptional and /or Extraordinary items)	10,158.79	10,480.64	6209.81	28,034.47	19,472.39	27,531.25
4	Net profit/(loss) for the period/year after Tax (after Exceptional and /or Extraordinary items)	7,507.61	7900.69	4608.25	20917.25	14,487.76	20,542.53
5	Total Comprehensive Income/(loss) for the period/year (Comprising Profit for the period/year after Tax and Other Comprehensive Income after Tax)	7,529.08	7922.16	4624.44	20,981.67	14,536.35	20,628.41
6	Paid up Equity Share Capital (Face value of ₹ 2/- each)	594.63	594.63	594.63	594.63	594.63	594.63
7	Earnings (in Rs.) Per Share (of Rs. 2/- Each (Not Annualised)						
	Basic	25.25	26.57	15.50	70.35	48.73	69.09
	Diluted	25.25	26.57	15.50	70.35	48.73	69.09

NOTE:
1. These standalone financial results have been prepared in accordance with the recognition and measurement principles of Indian Accounting Standards ("Ind AS"), prescribed under section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and in compliance with the regulation 33 of the SEBI (listing obligations and Disclosure requirements) regulations 2015.
2. The above is an extract of the detailed format of quarter/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL-www.nseindia.com and www.bseindia.com) and also on above mentioned website of the Company.

for and on behalf of the Board of Directors of Sharda Motor Industries Limited
Sd/-
Managing Director
Place: New Delhi
Date: February 08, 2024

SHARDA MOTOR INDUSTRIES LIMITED

REGD. OFFICE: D-188, OKHLA INDUSTRIAL AREA, PHASE-I, NEW DELHI-110020
CIN: L74899DL1986PLC023202
Tel.: +91-11-47334100 Fax: +91-11-26811676
E -Mail: investorrelations@shardamotor.com, Website: www.shardamotor.com

STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER & NINE MONTH ENDED DECEMBER 31, 2023
(All amounts are in Rs. lakhs, unless otherwise stated)

| S. No. | Particulars | Consolidated Quarter Ended 31.12.2023 (Unaudited) | Quarter Ended 30.09.2023 (Unaudited) | Quarter Ended 31.12.2022 (

ई–नीलामी सह विक्रय की सार्वजनिक सूचना (परिशिष्ट–IV ए) [नियम 8(6)]

वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (यहां इसमें इसके उपरान्त "अधिनियम") के अंतर्गत, आईआईएफएल होम फाइनेंस लिमिटेड (पूर्व में इंडिया इन्फोलाइन हाउसिंग फाइनेंस लि. के रूप में अभिज्ञात) (आईआईएफएल–एचएफएल) निगमित कार्यालय : भूखंड सं. 98, उद्योग विहार, फेज–IV, गुड़गांव–122015 (हरियाणा) तथा शाखा कार्यालय : "ऑफिस नंबर 1, पहली मंजिल, महालक्ष्मी मेट्रो टॉवर, प्लॉट नंबर सी –1, सेक्टर – 4, वैशाली, गाजियाबाद, उत्तर प्रदेश – 201010" / प्लॉट नंबर 30 / 30ई, ऊपरी भूतल, मुख्य शिवाजी मार्ग, नजफगढ़ रोड, जगुआर शोरूम के बगल में, मोती नगर, नई दिल्ली" के पास बंधककृत अचल सम्पत्ति का विक्रय। जबकि आईआईएफएल–एचएफएल के प्राधिकृत अधिकारी ("एओ") ने आईआईएफएल–एचएफएल की देयताधियों की वसूली हेतु निम्नलिखित सम्पत्ति/यों का "जैसी है जहां है आधार एवं जैसी है जो है आधार तथा बिना वसूली आधार" पर विक्रय करने के एकाधिकार के साथ निम्नलिखित ऋण खातों/प्रोस्पेक्ट नंबरों के तहत अधिनियम की धारा 13(2) के अंतर्गत निर्गत सूचना के अनुपालन में उनका अधिग्रहण कर लिया था। विक्रय जो है, वह अधोहस्ताक्षरकर्ता द्वारा वेबसाइट : **www.iiflonehome.com** पर उपलब्ध ई–नीलामी मंच के माध्यम से किया जाएगा।

ऋणकर्ता(ओं) / सह–ऋणकर्ता(ओं) / गारंटर(रों) के नाम	मांग सूचना तिथि एवं राशि	अचल संपत्ति / प्रतिभूत परिसंपत्ति का विवरण	भौतिक अधिग्रहण की तिथि	आरक्षित मूल्य
1. श्रीमती प्रीति 2. श्री आकाश (प्रॉस्पेक्ट नं. IL10226189)	24–जन.–2023 रु. 15,62,188/– (रुपये पंद्रह लाख बासठ हजार एक सौ अट्ठासी मात्र) बोली वृद्धि राशि रु. 20,000/– (रुपये बीस हजार मात्र)	संपत्ति के समस्त वह भाग तथा अंश, जिस पर फ्लैट नंबर टीएच – 3, तीसरी मंजिल पर, पीछे अरएनएस, 1 बीएचके, कालीन के साथ 290 वर्ग फुट क्षेत्रफल वाला विन्यास, और सुपर बिल्ट अप, क्षेत्रफल विज्ञापन माप 385 वर्ग. फ्लैट नंबर 133 पर फीट, विक्रम एन्क्लेव, गांव–पसौंडा, शालीमार गार्डन एक्सटेंशन, गाजियाबाद, उत्तर प्रदेश, 201005, भारत। (निर्मित क्षेत्र:–400 वर्ग फुट, कारपेट क्षेत्र:–320 वर्ग फुट)	27–अक्टूबर–2023 दिनांक 05–फर.–2024 के अनुसार कुल बकाया रु. 17,07,599/– (रुपये सत्रह लाख सात हजार पांच सौ निन्यानबे मात्र)	रु. 9,00,000/– (रुपये नौ लाख मात्र) धरोहर राशि जमा (ईएमडी) रु. 90,000/– (रुपये नब्बे हजार मात्र)
1. श्री सचिन कुमार 2. श्रीमती बरखा (प्रॉस्पेक्ट नं. IL10108952)	27–मई–2023 रु. 21,12,812/– (रुपये इक्कीस लाख बारह हजार आठ सौ बारह मात्र) बोली वृद्धि राशि रु. 25,000/– (रुपये पच्चीस हजार मात्र)	संपत्ति के समस्त वह भाग तथा अंश, बिल्ट–अप बैक साइड तीसरी मंजिल (दाहिनी ओर) रूफ/टेरेस राइट्स प्राइवेट के साथ. न. (फ्लैट न.)–402, कारपेट एरिया 400 वर्ग. फीट, सुपर बिल्ट–अप एरिया 423 वर्ग. फीट, उपरोक्त संपत्ति के हिस्से के क्षेत्र में खसरा नंबर 502 में से असर नंबर बी–17, साथ में प्रवेश/द्वार, सीढ़ी केस का उपयोग करने के सामान्य अधिकार और एक छोटी कार पार्किंग के साथ मार्ग भूतल पर स्थान, के क्षेत्र में स्थित है ग्राम नवादा एवं कॉलोनी के नाम से जाना जाता है	04–नवंबर–2023 दिनांक 05–फर.–2024 के अनुसार कुल बकाया रु. 23,42,094/– (रुपये तेईस लाख बयालिस हजार चौरानबे मात्र)	रु. 17,00,000/– (रुपये सत्रह लाख मात्र) धरोहर राशि जमा (ईएमडी) रु. 1,70,000/– (रुपये एक लाख सत्तर हजार मात्र)
1. श्री विवेक कुमार 2. श्रीमती पूनम कुमारी कुमारी (प्रॉस्पेक्ट नं. IL10002647)	26–नवं.–2022 रु. 8,89,184/– (रुपये आठ लाख उन्यासी हजार एक सौ चौरासी मात्र) बोली वृद्धि राशि रु. 20,000/– (रुपये बीस हजार मात्र)	भगवती गार्डन, ब्लॉक–बी नं. उत्तम नगर, नया दिल्ली–110059 संपत्ति के समस्त वह भाग तथा अंश, जो फ्लैट क्रमांक सी–3283, क्षेत्रफल 353 वर्ग फुट कॉर्पेट क्षेत्रफल एवं 505 वर्ग फुट सुपर बिल्ट अप, टाइप–सी, तीसरा फ्लोर, टावर–39, दिनेश नगर, पिलखुवा, गाजियाबाद 245304, राष्ट्रीय राजधानी क्षेत्र, भारत।	अनुसार कुल बकाया 10–जनवरी–2023 दिनांक 05–फर.–2024 के अनुसार कुल बकाया रु. 12,61,042/– (रुपये बारह लाख इकसठ हजार बयालिस मात्र)	रु. 4,00,000/– (रुपये चार लाख मात्र) धरोहर राशि जमा (ईएमडी) रु. 40,000/– (रुपये चालीस हजार मात्र)

संपत्ति के निरीक्षण की तिथि	बोली अंतिम तिथि	ई–नीलामी की तिथि/समय
23–फर.–2024 को 11.00 – 14.00 बजे	26–फर.–2024 को 5 बजे तक	28–फर.–2024 को 11.00–13.00 बजे

भुगतान का माध्यम :– प्रदाय भुगतानों को केवल ऑनलाइन विधि द्वारा किया जाना है। भुगतान करने के लिये आपको **https://www.iiflonehome.com** पर विजिट करना होगा और केवल संपत्ति/प्रतिभूत परिसंपत्ति हेतु उपलब्ध लिंक के माध्यम से ही भुगतान करना होगा।
टिप्पणी : प्रत्येक संपत्ति/प्रतिभूत परिसंपत्ति के लिये भुगतान लिंक पृथक है। सुनिश्चित करें कि आप उसी संपत्ति/प्रतिभूत परिसंपत्ति के लिंक का उपयोग कर रहे हैं, जिसे अपने सार्वजनिक नीलामी के माध्यम से खरीदने का इरादा किया है।
सफल बोलीदान होने पर, शेष भुगतान के लिये, आपको आईआईएफएल/एनईएफटी के माध्यम से भुगतान करना होगा। खातों के विवरण इस प्रकार हैं: क) खाता का नाम :– आईआईएफएल होम फाइनेंस लि., ख) बैंक का नाम :– स्टैंडर्ड चार्टर्ड बैंक, ग) खाता सं. – **99028790xxxxx,** उसके बाद प्रोस्पेक्ट नंबर, घ) आईएफएससी कोड :– **SCBL0036001,** ङ.) बैंक पता :– स्टैंडर्ड चार्टर्ड बैंक, 90 एमजी. मार्ग, फोर्ट, मुंबई–400001

नियम एवं शर्तें :–
1. ई–नीलामी में प्रतिभागिता करने के लिए इच्छुक बोलीदाताओं से अपेक्षा है कि वे अपने विवरणों को पर्याप्त समय पूर्व सेवा प्रदाता की वेबसाइट **https://www.iiflonehome.com/** के साथ पंजीकृत कर लें और उन्हें इस हेतु लॉगिन खाता, लॉगिन आईडी व पासवर्ड सृजित करना होगा। इच्छुक बोलीदाताओं को अपने "निविदा प्रपत्र", धरोहर के भुगतान विवरणों, केवाईसी एवं पैन कार्ड की प्रतियों के साथ ऊपर वर्णित हाउस कार्यालय में प्रस्तुत/प्रेषित करने होंगे।
2. बोलीदाताओं को अपने प्रस्ताव को, लॉग "बोली वृद्धि राशि" के अतर्गत अंकित राशि के गुणक में बढ़ाना होगा। यदि नीलामी के समापन समय के अंतिम 5 मिनटों में बोलीदान किया जाता है तो समापन समय 5 मिनटों के लिए स्वतः ही बढ़ जाएगा।
3. सफल बोलीदाता को बोली राशि की 25 प्रतिशत राशि (भुगतान कर समायोजन करने के उपरान्त) एओ द्वारा बोली मूल्य की स्वीकृति के 24 घंटों के अंदर जमा करनी होगी तथा बोली राशि की शेष 75 प्रतिशत रकम प्रतिभूत लेनदार द्वारा विक्रय की अभिपुष्टि किए जाने की तिथि से 15 दिवसों के अंदर जमा करनी होगी। समस्त जमाएं तथा भुगतान जो हैं, को भुगतान के निर्धारित प्रारूप के तहत किए जाएंगे।
4. क्रेता को सम्पत्ति से संबंधित समस्त करों एवं दरों लागतों सहित उपकर, लागू स्टांप शुल्क, शुल्कों एवं किसी अन्य सांविधिक देयताएं अथवा अन्य देयताओं जैसे नगर निगम कर, विद्युत प्रभारों, भूमि एवं समस्त अन्य आकस्मिक लागतों, प्रभारों का भुगतान वहन करना होगा।
5. बोलीदाताओं को सलाह है कि वे ई–नीलामी विक्रय कार्यवाहियों में भाग लेने के लिए अपनी बोलियां जमा करने से पहले नीलामी विक्रय के विस्तृत नियमों एवं शर्तों तथा नीलामी आवेदन प्रपत्र हेतु वेबसाइट **https://www.iiflonehome.com** एवं **https://www.iifl.com/home-loans/properties-for-auction** देख लें।
6. विक्रयों, सहायता प्रक्रिया तथा ई–नीलामी पर ऑनलाइन प्रशिक्षण के लिए प्रस्तावित बोलीदाताओं को ही, वे सेवा प्रदाता के ई–मेल आईडी :– **auction.hl@iifl.com**, सहायता हेल्पलाइन नंबर्स 1800 2672 499 पर संपर्क कर सकते हैं।
7. सम्पत्ति विवरणों, संपत्ति के निरीक्षण तथा ऑनलाइन बोली, इत्यादि से संबंधित किसी पूछताछ के लिए आईआईएफएल एचएफएल टोल फ्री नं. 1800 2672 499 पर सोमवार से शुक्रवार के मध्य प्रातः 9.30 बजे से सायं 18.00 बजे तक कॉल करें या "ग्राहकपहचानें/प्रॉपर्टीज्ड पर ईमेल करें।
8. एतद्द्वारा उपरोक्त ऋणकर्ताओं को सूचित किया जाता है कि वे उन प्रत्येक वस्तुओं को 7 दिवसों के अंदर एकत्र कर लें, जो भौतिक अधिग्रहण लिए जाने के समय पर प्रतिभूत परिसम्पत्ति स्थल पर पड़ी हुई होंगी, अन्यथा आईआईएफएल–एचएफएल किसी भी परिस्थिति में सम्पत्ति की किसी हानि हेतु उत्तरदायी नहीं होगी।
9. एतद्द्वारा उपरोक्त ऋणकर्ताओं को सूचित किया जाता है कि यदि वे उक्त वस्तुओं को उठाने में विफल होते हैं तो उन्हें विधि–व्यवस्था के अनुसार बेच दिया जायेगा।
10. उपरोक्त अनुमोदित समय के अंदर सफल बोलीदाता/नीलामी क्रेता द्वारा किसी भी चरण में भुगतान में चूक किए जाने की स्थिति में, विक्रय निरस्त कर दिया जाएगा तथा पहले चुकता की गई राशि (ब्याज सहित) को जब्त कर लिया जाएगा तथा सम्पत्ति को फिर से बेचने के लिए रख दिया जाएगा।
11. एओ के पास यह अधिकार सुरक्षित है कि वे बिना कोई कारण बताए ही निविदा/नीलामी के नियमों एवं शर्तों को स्थगित/निरस्त कर सकते हैं अथवा उन्हें बदल सकते हैं। निविदा/नीलामी में किसी विवाद की स्थिति में आईआईएफएल–एचएफएल के एओ का निर्णय अंतिम होगा।

सरफेसी अधिनियम 2002 के नियम 9 उप–नियम (1) के अंतर्गत 15 दिवसीय विक्रय सूचना
ऋणकर्ता को एतद्द्वारा अधिसूचित किया जाता है कि वे निविदा/नीलामी की तिथि से पूर्व ऊपर अंकितानुसार राशि का अंशतोकृत ब्याज एवं अनुषंगिक व्ययों के साथ भुगतान कर दें। भुगतान करने में विफल रहने पर, सम्पत्ति की नीलामी की जाएगी/उसे बेच दिया जाएगा तथा शेष देयतायें, यदि कोई निकलती हों, की वसूली ब्याज एवं लागत के साथ की जायेगी।

स्थान : दिल्ली/गाजियाबाद, दिनांक : 24–जन.–2024 — हस्ता./– प्राधिकृत अधिकारी, आईआईएफएल होम फाइनेंस लिमिटेड

Capital Trade Links Limited

CIN : L51909DL1984PLC019622
Regd. Office : 102-103, First Floor, Surya Kiran Building, 19 K.G.Marg, Connaught Place, New Delhi 110001
Website : www.capitaltrade.in & Email : info@capitaltrade.in

Extract of Unaudited Standalone Financial Results for the quarter and nine months ended December 31, 2023 (in Lakhs)

S. No.	Particulars	Quarter Ended			Nine months Ended		Year Ended
		31.12.2023 Unaudited	30.09.2023 Unaudited	31.12.2022 Unaudited	31.12.2023 Unaudited	31.12.2022 Unaudited	31.03.2023 Audited
1	Total Income	1829.13	937.97	479.14	3474.71	1151.49	1683.99
2	Net Profit/(loss) for the period (before tax, exceptional and extraordinary items)	715.79	188.79	129.31	1099.21	310.96	373.57
3	Net Profit/(loss) for the period before tax (after exceptional and extraordinary items)	715.79	188.79	129.31	1099.21	310.96	373.57
4	Net Profit/(loss) for the period after tax (after exceptional and extraordinary items)	560.83	132.17	72.71	827.76	198.52	249.74
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period after tax) and other comprehensive income (after tax)]	560.83	132.17	72.71	827.56	198.52	249.74
6	Equity Share Capital	609.8	609.8	609.8	609.8	609.8	609.8
7	Reserves excluding Revaluation Reserve as shown in the Audited Balance Sheet of the year	3243.62	3243.62	3243.62	3243.62	3243.62	3243.62
8	Earnings per Share (for continuing and discontinued operations)						
	A- Basic(Rs.)	0.92	0.22	0.12	1.36	0.33	0.41
	B- Diluted (Rs.)	0.92	0.22	0.12	1.36	0.33	0.41

Notes:
1. The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the company on February 9, 2024.
2. The above is an extract of the detailed format of the Financial Results for the quarter and nine months ended December 31, 2023 filed with the Stock Exchange under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter ended are available on the website of BSE at www.bseindia.com and on Company's website www.capitaltrade.in

On behalf of Board of Directors of
Capital Trade Links Limited
Sd/-
Vinay Kumar Chawla
Whole Time Director
DIN : 02618168

Date : February 9, 2024
Place : Delhi

प्रपत्र ए
सार्वजनिक घोषणा
[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

अवेल होल्डिंग लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट देनदार का नाम	**अवेल होल्डिंग लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	17 मई, 1985
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज–दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	L67190DL1985PLC020953
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	209, भनोट प्लाजा – II, 3, डी.बी. गुप्ता रोड, नई दिल्ली–110055, भारत
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**29 जनवरी 2024** (09 फरवरी 2024 को आदेश की प्रति प्राप्त हुई)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**27 जुलाई 2024**
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**श्री परवीन बंसल** **पंजी. सं.**:IBBI/IPA-001/IP-P00175/2017-2018/10344
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	जे–347, ब्लॉक जे, सरिता विहार, नई दिल्ली–110076 **ईमेल** : pkbansal00@gmail.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	जे–347, ब्लॉक जे, सरिता विहार, नई दिल्ली–110076 **ईमेल** : avail.holding@truproinsolvency.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	**23 फरवरी, 2024**
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (ठक) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वेब लिंक: https://www.ibbi.gov.in/home/downloads (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने दिनांक **29 जनवरी 2024** (09 फरवरी 2024 को आदेश की प्रति प्राप्त हुई) को **अवेल होल्डिंग लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।
अवेल होल्डिंग लिमिटेड के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **23 फरवरी 2024** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।
वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।
दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/–
सीए परवीन बंसल
अंतरिम समाधान प्रोफेशनल
एवेल होल्डिंग लिमिटेड के मामले में
पंजीकृत सं.:IBBI/IPA-001/IP-P00175/2017-18/10344 | **एएफए** 30.10.2024 **तक वैध है**
संचार ईमेल: avail.holding@truproinsolvency.com
पंजीकृत ईमेल: pkbansal00@gmail.com
पंजीकृत पता: जे–347, ब्लॉक जे, सरिता विहार, नई दिल्ली–110076
दिनांक : 10.02.2024
स्थान : नई दिल्ली

PUBLISHING OF VACANCY NOTICE

1. One post of Accountant (Officer's Mess) is vacant in Officer's Mess (Non Public Fund) of, 03 Wing Air Force Station Palam. The post is purely temporary and applicant will not claim for Permanent employment in the Indian Air Force at any stage. The employment will be governed by the terms and conditions issued by Air HQ from time to time. The candidates fulfilling the following criteria may collect Application Form from Officer's Mess office, 03 Wing Air Force Station Palam" on all working days from Monday to Saturday between 0900 hrs to 1700 hrs from **10 Feb 24 to 29 Feb 24** Recruitment.

(a). RECRUITMENT FOR ACCOUNTANT Officer's MESS NON PUBLIC FUND VENTURE PVT.

(i) Educational Qualification : Minimum 12th pass with commerce stream
(ii) Professional Qualification :
(i) Undergone basic course in computer Application
(ii) Minimum Typing speed in English 30 wpm
(iii) Experience : Worked as an Accountant for 1-2 years (Preferably)
(b) Age : 18-35 years as on 01 Jan 2024
Age relaxation for Ex-Serviceman Up to the age of 40 years.
(c) Salary : Rs 21,215/- per month (for Accountant)
(Wages as per Delhi Govt -Minimum wages wef (01/10/2023).
(d) Working hours : Six days in a week from 0900hrs to 1700hrs.

2. Duly completed application forms along with photocopies of educational, professional and experience certificates and recent passport size photograph duly signed by a Commissioned / Gazetted Officer to be deposited at Officer's Mess, Air Force Stn Palam between 0900hrs to 1700hrs from **10 Feb 24 to 29 Feb 24**. All the applications will be scrutinized and eligible candidates will be called for written test followed by interview. Intimation will be given to the candidates well in time. No TA/DA will be admissible to the candidates for the same.

3. This is for your information and necessary action.

(Neha Chaudhary)
Wg Cdr
Mess Secretary
Officer's Mess

ऐक्सिस बैंक — माँग नोटिस

रिटेल एसेट्स सेंटर: प्रथम तल, जी–4/5 बी सेंटर–4, गोमती नगर विस्तार, लखनऊ– 226010
रजिस्टर्ड ऑफिस: (त्रिशूल), तृतीय तल, समराथेवर मंदिर के सामने, लॉ गार्डन के पास, एलिसब्रिज, अहमदाबाद–380006

चूंकि यहां नीचे वर्णित उधारकर्ताओं/सह–उधारकर्ताओं/जमानकर्ताओं/बन्धककर्ताओं ने एक्सिस बैंक लि0 से वित्तीय सहायता प्राप्त की थी तथापि हम स्पष्ट करते हैं कि वित्तीय सहायता प्राप्त करने के बाद भी उधारकर्ता/जमानतकर्ता/बन्धककर्ता नियत तिथियों के अनुसार मूलधन तथा ब्याज का प्रतिभुगतान करने में विभिन्न प्रकार की चुकें कर चुके हैं। अतएव उनके खातों को वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुर्नगठन तथा प्रतिभूति हित का प्रर्वतन अधिनियम 2002 के अन्तर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों के प्रयोगान्तर्गत एक्सिस बैंक लि0 के प्राधिकृत आधिकारी के अनुशंगानुसार भारतीय रिजर्व बैंक द्वारा निर्गमित निर्देशों/दिशानिर्देशों के अनुपालनुसार वहां नीचे वर्णित संबंधित तिथियों पर अनर्जक परिसम्पत्ति के रूप में वर्गीकृत कर दिया गया हैं, जिसके अनुपालन के लिए उन्हें सरफेसी अधिनियम 2002 के अन्तर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 की धारा 13(12) के अन्तर्गत यहां नीचे वर्णित संबंधित तिथियों पर मांग सूचनाएं नियमित की गई थी, जिनमें निम्नलिखित उधारकर्ताओं/जमानकर्ताओं/बन्धककर्ताओं को सूचनाओं की प्राप्ति की तिथि से 60 दिनों के अन्दर सूचनाओं में वर्णित राशि पर संविदात्मक दर पर भावी ब्याज तथा भुगतानकर तिथि तक आकस्मिक व्ययों, लागत, प्रभारों इत्यादि के साथ सूचनाओं में वर्णित राशि का प्रतिभुगतान करने को कहा गया था।

खातेदार/सह–ऋणी/जमानतकर्ता (ओं) का नाम एवं पता	सुरक्षित सम्पत्तियों का विवरण	कुल बकाया धनराशि
नीरज नरौला (ऋणी) पुत्र श्री केवल कुमार नरौला **पताः–1** केप्पर रोड, बी.एन. घाई लेन लालबाग, हजरतगंज लखनऊ उ0प्र0 226001, **पताः 2.** मकान नं0 1/192 टाइप–सी विनम्र खंड (वी कोड_ 0254), वार्ड चिनहट (कोड–028) गोमती नगर योजना खतौता चौराहा के पास, लखनऊ उ0प्र0 226010, **पताः 3.** सी/ओ मै0 सूर्यांश इन्टरप्राइजेस, शॉप नं0 एफएफ 1–2, गौरा मार्केट 56 ग्वन्ने रोड, अमीनाबाद, लखनऊ उ0प्र0 226018, **पताः 4.** मकान नं0 40 (नगर निगम हाऊस टैक्स नं0 131/044, 131/030/1) वार्ड रानी लक्ष्मी बाई वार्ड केसर बाग, लखनऊ उ0प्र0 226001, श्रीमती पूजा नरौला (सह–ऋणी) पत्नी श्री नीरज नरौला **पताः–1** केप्पर रोड, बी.एन. घाई लेन लालबाग, हजरतगंज लखनऊ उ0प्र0 226001, **पताः 2.** मकान नं0 1/192 टाइप–सी विनम्र खंड (वी कोड_ 0254), वार्ड चिनहट (कोड–028) गोमती नगर योजना खतौता चौराहा के पास, लखनऊ उ0प्र0 226010, **पताः 3.** मकान नं0 40 (नगर निगम हाऊस टैक्स नं0 131/044, 131/030/1) वार्ड रानी लक्ष्मी बाई वार्ड केसर बाग, लखनऊ उ0प्र0 226001	**सम्पत्ति नं0 1.** भूमि/सम्पत्ति भवन नं0 40 का भाग, (मकान नं0 40, (नगर निगम हाऊस टैक्स नं0 131/044, 131/030/1) स्थित केसरबाग, वार्ड रानी लक्ष्मी बाई, बेगम हजरत महल पार्क के पास, लखनऊ। एरियाः 3324 वर्ग फीट, **चौहद्दीः पूरब**–8 फीट चौड़ा सामान्य मार्ग मार्कड नं0 14, **पश्चिम**–हिस्से की बेची गयी दीवार फिर चिह्नित मार्ग सं0 12, **उत्तर**– बेचे हुए हिस्से की सामान्य दीवार का चिह्नित भाग ए–43, एवं ए–44 एवं चिह्नित भाग 8, **दक्षिण**–बेचे हुए हिस्से की सामान्य दीवार का चिह्नित भाग ए–21, एवं ए–22 उसके बाद चिह्नित मार्ग नं0 05 विक्रेता के भवन योजना के भाग में।	रू 1,39,11,009.00, रू0 2,36,86,948.00 (ब्याज दिनांक 31.12.2023 तक) + ब्याज एवं अन्य खर्चे दि. 30.01.2024 तक एनपीए दि. 29.01.2024 देय सूचना की तिथिः 30.01.2024
सम्पत्ति नं0 2– भूमि/सम्पत्ति प्लॉट नं0 अब मकान नं0 1/192 टाइप–सी स्थित मौहल्ला–विनम्र खंड (वी _कोड 0254), वार्ड चिनहट (कोड–028) गोमतीनगर योजना, कथौता चौराहा के पास, लखनऊ, सम्पत्ति श्री नीरज नरौला एवं श्रीमती पूजा नरौला के नाम। **चौहद्दीः पूरब**–प्लॉट नं0 1/194, **पश्चिम**– प्लॉट नं0 1/191, **उत्तर**– प्लॉट नं0 1/196, 1/197, **दक्षिण**–रोड 15 मी. चौड़ा।		

उपर्युक्त परिस्थितियों के अन्तर्गत एतद्द्वारा उपरोक्त उधारकर्ताओं, सह– उधारकर्ताओं तथा/अथवा उनके जमानकर्ताओं (जहॉ कहीं लागू हों) को इस सूचना के प्रकाशन की तिथि से 60 दिनों के अन्दर भावी ब्याज तथा यथालागू प्रभारों के साथ उमर्युक्तानुसार बकाया देयरराशियों का भुगतान करने के लिए सूचित किया जाता हैं । ऐसा करने में विफल होने पर इस सूचना की तिथि के 60 दिनों के समापन के उपरांत प्रतिभूत परिसम्पत्तियों के विरूद्ध आगे की कारवाई सुनिश्चित की जाएगी, जिसमें सरफेसी अधिनियम 2002 के अन्तर्गत और प्रतिभूति हित (प्रवर्तन) नियामवली 2002 की धारा 13(4) तथा उसके अन्तर्गत यथा लागू नियमावली के अधीन उधारकर्ताओं और बन्धकर्ताओं की प्रतिभूत परिसम्पत्तियों का कब्जा लिया जाना भी सम्मलित होगा। ऋणी/सह–ऋणी/बन्धकर्ता एवं जमानतकर्ताओं का ध्यान सरफेसी एक्ट की धारा 13(8) की ओर आकृष्ट किया जाता है कि तय समय सीमा में बन्धक सम्पत्ति की रीडीम (मोचन) कर सकते हैं।
कृपया नोट करें कि उक्त अधिनियम की धारा 13(13) के अन्तर्गत कोई भी नोटिसी बैंक की पूर्व लिखित सहमति के बिना इस सूचना में संदर्भित अपनी किसी भी प्रतिभूत परिसम्पत्ति को विकय, पट्टा के माध्यम से अन्यथा हस्तांतरित नहीं कर सकेगा।

दिनांकः 10.02.2024 (प्रा0 अधिकारी) एक्सिस बैंक लि0

ओंकारा असेट्स रिकंस्ट्रक्शन प्राइवेट लिमिटेड

OMKARA ASSETS RECONSTRUCTION Pvt. Ltd.
पंजीकृत कार्यालय : 9, एम.पी. नगैर, फर्स्ट स्ट्रीट, कोंगू नगर एक्सटेंशन, तिरूपुर–641607, तमिलनाडु । **टेलीफोन नंबर :** 0421–2221144 **कार्पोरेट कार्यालय :** कोहिनूर स्क्वायर, 47वां तल, एन.सी. केलकर मार्ग, आर.जी. गडकरी चौक, दादर (वेस्ट), मुंबई–400028, एमएच फोन : 022–26544000 । **ई–मेल :** mumbai@omkaraarc.com/ www.omkaraarc.com **सीआईएन :** U67100TZ2014PTC020363

[परिशिष्ट – 4–क][नियम 8(6) का परंतुक देखें] अचल सम्पत्ति की बिक्री के लिए बिक्री सूचना

ई–नीलामी की तिथि : 12 मार्च, 2024

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8(6) के तहत अचल आस्तियों की बिक्री हेतु ई–नीलामी बिक्री सूचना

एतद्द्वारा सर्वसाधारण को और विशेष रूप से कर्जदार तथा सह–कर्जदार को सूचना दी जाती है कि प्रतिभूत लेनदार के पास बंधक/प्रभारित निम्नवर्णित अचल सम्पत्ति, बकाया राशि की वसूली के लिए, सरफासी ऐक्ट की धारा 13(2) और 13(4) के प्रावधान के तहत प्रदत्त अधिकारों और शक्तियों का प्रयोग करते हुए "जैसी है जहां है", "जो है जैसी है" तथा "जो भी है वहां है" और "कोई उपाय नहीं" आधार पर दिनांक 12 मार्च, 2024 को पूर्वा 11.00 बजे बेची जाएगी (बोलियां प्रस्तुत करने हेतु अंतिम तिथि और समय 11 मार्च, 2024 अप. 4.00 बजे तक है)।
ओंकारा असेट्स रिकंस्ट्रक्शन प्राइवेट लिमिटेड ने ओंकारा पीएस 04/2020–21 ट्रस्ट के ट्रस्टी (ओएआरपीएल) की हैसियत से कार्यवाही करते हुए, समनुदेशन अनुबंध दिनांकित 15 जून, 2020 के माध्यम से, ईसीएल फाइनैंस लिमिटेड (ईसीएल) से उक्त कर्जदार एवं सह–कर्जदार के संबंध में सम्पूर्ण बकाया ऋण उसके तहत प्रतिभूति हित सहित अधिग्रहीत कर लिए हैं। तदनुसार ओएआरपीएल ने ईसीएल, मूल प्रतिभूत लेनदार, का स्थान ले लिया है और बकाया राशि वसूल करने तथा प्रतिभूतियों के प्रवर्तन का हकदार हो गया है। कर्जदार और सह–कर्जदार तथा ओएआरपीएल की नीचे वर्णित कर्जदार और सह–कर्जदार की तरफ ब्याज और खर्चों सहित बकाया राशि तथा अचल सम्पत्ति का वर्णन, सुरक्षित मूल्य और धरोहर राशि जमा तथा ज्ञात ऋणभार (यदि कोई) निम्नानुसार हैं :

ऋण खाता का विवरण	सम्पत्ति का वर्णन	सुरक्षित मूल्य	धरोहर राशि जमा	न्यूनतम बोली वृद्धि राशि
1. एमकॉन इंजीनियर्स प्राइवेट लिमिटेड (कर्जदार) 2. श्री मुकेश कुमार लाड (सह–कर्जदार)	सम्पत्ति के सभी अंश एवं खंड : दुकान नंबर यूजीएफ 49 और दुकान नंबर यूजीएफ 50 (प्रत्येक परिमाप 570 वर्ग फीट), जो प्लॉट नंबर पी–8 पर, सेक्टर बिल्डर्स एरिया गोल्फ लिंक–1, ग्रेटर नोएडा–201308 में निर्मित एस.एन.जी. प्लाजा का भाग है।	रू. 95,00,000/– (रूपए पिच्यानवे लाख मात्र)	रू. 9,50,000/– (रूपए नौ लाख पचास हजार मात्र)	रू. 1,00,000/– (रूपए एक लाख मात्र)

बकाया राशि	रू. 1,80,17,093/– 30 सितम्बर, 2020 तक + सभी बकाया के भुगतान एवं वसूली तक भावी ब्याज एवं खर्चे
कब्जा की स्थिति	एफआईसीसीएल के प्राधिकृत अधिकारी द्वारा भौतिक कब्जा 22 दिसम्बर, 2023 को लिया गया था
निरीक्षण की तिथि	08 मार्च, 2024 को पूर्वा. 11.30 बजे से अप. 12.30 बजे के बीच
प्रतिभागिता हेतु बोली दस्तावेज जमा करने की अंतिम तिथि और समय	11 मार्च, 2024 को अप. 4.00 बजे तक ओएआरपीएल के बी–219, अंसल चैम्बर 1, भीकाजी कामा प्लेस, नई दिल्ली–110066